

ITEM NO.23

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL Diary No(s). 40041/2023

(Arising out of impugned final judgment and order dated 21-08-2023 in MA No. 4/2023 passed by the National Green Tribunal, Central Zonal Bench, bhopal)

SUBRAT SAHOO

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.209506/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.209505/2023-STAY APPLICATION and IA No.209507/2023-EXEMPTION FROM FILING O.T. and IA No.209515/2023-EXEMPTION FROM FILING AFFIDAVIT and IA No.209502/2023-PERMISSION TO FILE APPEAL)

Date : 16-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Abhinay, AOR
Ms. Parul Khurana, Adv.
Ms. Deeksha Prakash, Adv.
Mr. Pooran Chand Roy, Adv.
Mr. L. K. Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Leave to appeal is granted.

Issue notice, returnable in the month of December 2023.

Notice will be served by all modes, including *dasti*.

There shall be stay of the directions given in the impugned judgment/order for lodging the prosecution against the

appellant(s).

The appellant(s), however, will file affidavit stating the compliances made and, in case of delay in compliances, penalty/fine may be imposed by this Court on monthly basis.

Tag with Diary No.39876/2023.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR